

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KOSAS INDUSTRIES PRIVATE
LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Kosas Industries Private Limited
2.	Date of incorporation of corporate debtor	02-12-2009
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71300MH2009PTC197548
5.	Address of the registered office and principal office (if any) of corporate debtor	331-A, Badamwadi, Shop No. 74, 1st Floor, Kalbadevi Road, Mumbai, Maharashtra, India - 400002
6.	Date of closure of Insolvency Resolution Process	10.06.2026
7.	Liquidation commencement date of corporate debtor	10.06.2026 (Order received on 11.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prawincharan Prafulcharan Dwary (IBBI/IPA-002/IP-N00331/2017-2018/10937)
9.	Address and e-mail of the liquidator, as registered with the Board	407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad, Gujarat- 380015 dwaryprawin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	9B, Vardan Tower, Nr. Vinal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 liquidation.kosas@gmail.com
11.	Last date for submission of claims	11.07.2026

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Kosas industries Private Limited on 10.06.2026 (Order received on 11.06.2026).

The stakeholders of Kosas Industries Private Limited are hereby called upon to submit their claims with proof on or before 11.07.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

-Sd/-

Mr. Prawincharan Prafulcharan Dwary
Liquidator of Kosas Industries Private Limited
Reg no.: IBBI/IPA-002/IP-N00331/2017-2018/10937
AFA Validity: 31.12.2026

Date: 15.06.2026,
Place: Ahmedabad



The Singareni Collieries Company Limited
 (A Government Company) Regd. Office: Kothagudem-507101, Telangana.

E-FORWARD AUCTION NOTICE
 The following e-forward auction has been floated through TGTS e-auction portal. For more details, please visit <https://auction.telangana.gov.in>

Auction ID	Description of Subject	Date of Auction
31421	Disposal of Spreaders - 03 No's and Tripper Cars - 03 No's available at RGOC-P II RG-III Area	24.06.2026

PR/2026/ADVT/CHS/60 No.: 4264-PP/CL/ADVT/2026-27



TATA STEEL LTD.
 Reg. Office : Bombay House, 24 Homi Mody Street, Fort, Mumbai - 400001, Maharashtra

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost /mislaidd and the holder(s) of the said securities / applicant(s) has / have applied to the Company to issue duplicate certificate(s).

 Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from the date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of the Holder	Kind of Securities	Face Value	No. of Securities	Distinctive No.(s)
Tarlochansingh Ishardas Arora Anil Onkarsingh Arora	Equity	Rs. 10/- each	707	385915437-385916143

[Name(s) of holder(s) / Applicant(s)]
POOJA ARORA

Date : 16.6.2026

NOTICE is hereby given that the certificates for the under mentioned securities of the following Companies have been lost/misplaced and the claimant of the said securities has applied to the Company to issue duplicate certificates. Any person who has claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificates without further intimation.

Name of the Company	ABB India Limited	Hitachi Energy India Limited	Tata Consumer Products Limited
Registered Address	Plot No.5 & 6, 2nd Stage, Peenya Industrial Area IV, Peenya 560058 Bangalore Karnataka	8th Floor, Brigade Opus 70/40/1, Kodigehalli Main Road Bengaluru, Karnataka-560092	1, Bishop Lefroy Road, Kolkata, West Bengal - 700020
Name of the Shareholder	Harbanslal Bansidhar Gupta	Harbanslal Bansidhar Gupta	Harbanslal Bansidhar Gupta
Folio No	H0001110	APS0156363	TFH0001044
No of shares	415	83	740
Certificate No.	1105282	156363	
Distinctive No.	95746001 - 95746415	42198920 to 42199002	1740731 - 1741470
Place: Mumbai, Date: 16.06.2026		Sudhir Harbanslal Gupta	



**FORM B
PUBLIC ANNOUNCEMENT**
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KOSAS INDUSTRIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Kosas Industries Private Limited
2.	Date of incorporation of corporate debtor	02-12-2009
3.	Authority under which corporate debtor is incorporated /registered	ROC, Mumbai
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5.	Address of the registered office and principal office (if any) of corporate debtor	331-A, Badamwadi, Shop No. 74, 1st Floor, Kalbadevi Road, Mumbai, Maharashtra, India - 400002
6.	Date of closure of Insolvency Resolution Process	10.06.2026
7.	Liquidation commencement date of corporate debtor	10.06.2026 (Order received on 11.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pravincharan Prafulcharan Dwary (IBBI/IPA-002/IP-NO0331/2017-2018/10937)
9.	Address and e-mail of the liquidator, as registered with the Board	407, Akhshat Tower, Pelwan Cross Road, S.G. Highway, Botekdev, Ahmedabad, Gujarat- 380015 dwarypravin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	5B, Vardan Tower, Nr. Vinai House, Lakshmi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 liquidation.kosas@gmail.com
11.	Last date for submission of claims	11.07.2026

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Kosas Industries Private Limited on 10.06.2026 (Order received on 11.06.2026).

The stakeholders of Kosas Industries Private Limited are hereby called upon to submit their claims with proof on or before 11.07.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Mr. Pravincharan Prafulcharan Dwary
Liquidator of Kosas Industries Private Limited
Reg no.: IBBI/IPA-002/IP-NO0331/2017-2018/10937
AFA Validity: 31.12.2026

Date: 15.06.2026
Place: Ahmedabad



**FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN FOR K-LIFESTYLE & INDUSTRIES LIMITED**
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	K-LIFESTYLE & INDUSTRIES LIMITED CIN Number: L74999DN1987PLC000035
2. Address of the registered office	Registered Office: 58-A, Dhanu Udyog IND, Estate, Pipera, Silvassa UT Dadar Nagar Haveli DN - 396230 NA
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Silvassa (Dadar & Nagar Haveli); Bhilad (Gujarat); Bhiwandi (Maharashtra); Dombivli (Maharashtra); and Badli (Himachal Pradesh)
5. Installed capacity of main products/services	The Corporate Debtor, as per its Memorandum of Association, is engaged in the business of manufacturing, processing, knitting, weaving, spinning, bleaching, dyeing, importing, exporting, and trading in nospory cloth, ready-made garments, textiles, carpets, blankets, rugs, fabrics, yarns, and natural as well as synthetic fibres, including cotton, silk, wool, rayon, polyester, and other man-made fibres.
6. Quantity and value of main products/ services sold in last financial year	The operations of the Corporate Debtor have remained suspended and no business activities were carried out during the last financial year
7. Number of employees/ workmen	Nil
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL:	Financial Statements: NA List of Creditors: https://ibbi.gov.in/claims/claim-process/L74999DN1987PLC000035
9. Eligibility for prospective resolution applicants under section 25(2)(h) of the Code:	The Resolution Applicant(s) must have a minimum net worth of INR 10 Crores as per the latest audited balance sheet. Where applicable, the Resolution Applicant(s) may submit a Net Worth Certificate issued by a Chartered Accountant and authenticated with a valid UDIN as proof of compliance with this criterion. Provided that, in the case of an Asset Reconstruction Company (ARC), the Assets Under Management (AUM) shall be not less than INR 100 Crores, as evidenced by the latest audited financial statements or other relevant supporting documents. The Resolution Applicant must be eligible under Section 25A of the Insolvency and Bankruptcy Code, 2016.
10. Last date for receipt of expression of interest	01.07.2026
11. Date of issue of provisional list of prospective resolution applicants	11.07.2026
12. Last date for submission of objections to provisional list	16.07.2026
13. Date of issue of final list of prospective resolution applicants	26.07.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31.07.2026
15. Last date for submission of resolution plans	02.09.2026
16. Process email id to submit Expression of Interest	circ.klifestyle@gmail.com
17. Details of the Corporate Debtor's registration as MSME	NA

Sd/-
Ajit Kumar
IBBI/IPA-003/IP-NO0062/2017-18/10548
305, Third Floor, Ocus Quantum, Sector 51, Gurugram - 122003
Resolution Professional for K-Lifestyle & Industries Limited
Ph no.: +91 124-4928772
Email: circ.klifestyle@gmail.com, cmajith@gmail.com

Date: 15.06.2026
Place: Gurugram



Canara Bank
 (A Government of India Undertaking)

ARM BRANCH
 HYDERABAD CIRCLE OFFICE: 10-3-163 & 10-3-163/A, PLOT NO. 85, BESIDE RAIL NILAYAM, S. D. ROAD, SECUNDERABAD - 500026 E-mail: cb2752@canarabank.com

ADVERTISEMINT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF M/S ST MARK EDUCATIONAL INSTITUTION TO THE PERMITTED ENTITIES (PERMITTED ARCS/NBFCs/Banks/Fls) BY PARTICIPATING IN E-AUCTION UNDER SWISS CHALLENGE PROCESS

Canara Bank invites Expression of Interest ("EOI") from eligible ARCs/NBFCs/Banks/ All India Financial Institutions (collectively "Permitted Entities" or "Bidders") in terms of extant guidelines from the Reserve bank of India (RBI) on transfer of Stressed Loan Exposures ("RBI MD"), as amended from time to time and the Bank's internal Board approved policy, for transfer of stressed loan exposures of M/S St Mark Educational Institution with Canara Bank Outstanding of the Fund Based Limits amounting to Rs.144.59 Cr (Rupees One Hundred Forty Four Crore Fifty Nine Lakh Only) as on 30/05/2026 plus further interest and charges etc., through e-Auction under Swiss Challenge Method on "All Cash" basis with a minimum Reserve Price of Rs.23.30 crore (Rupees Twenty Three Crores Thirty lakh Only) on "As is where is", "As is what is", "Whatever there is" and without recourse basis.

Canara Bank shall not assume any operational, legal or any other type of Risks relating to the loan exposure and shall not be providing any representations or warranties for M/S St Mark Educational Institution. All interested eligible participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement, if not executed earlier. Last date for submission of EOI is 23/06/2026. Interested bidders can access Canara bank website for web notice and can get further details on www.canarabank.com by clicking on tenders.

Interested parties may contact undersigned

Contact Person	Contact Details	e-mail ID
Mr. V Sandeep Kumar	9885660606	cb2752@canarabank.com
Mr. U Sai Srinivas	9052141424	

Please note that e-Auction process envisaged in this advertisement shall be subject to final approval by the Competent Authority. Further, Canara Bank reserves the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of Canara Bank in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date:15/06/2026,Place: Hyderabad Specialised ARM Branch Authorized Officer,Canara Bank



ECO HOTELS
 CORPORATION LIMITED

ECO HOTELS AND RESORTS LIMITED
 Registered Office: 67/6446, Basin Road, Cochin, Ernakulam High Court, Ernakulam 682031, Kerala, India.
 Corporate Office: Block No 4, Second Floor Raj Mahal Building, Veer Nariman Road, Churchgate, Mumbai, Maharashtra, India, 400020;
 Tel: +91 22 44550546; Email id: investor.relations@ecohotels.in; Website: www.ehrlindia.in
 Contact Person: Ms. Heena Supadia, Company Secretary & Compliance Officer

CORRIGENDUM TO THE NOTICE FOR PAYMENT OF THIRD AND FINAL CALL DATED MAY 30, 2026 TO THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES HELD AS ON RECORD DATE I.E., FRIDAY, MAY 29, 2026 AND ADVERTISEMENT PUBLISHED ON JUNE 03, 2026

The Eligible Shareholders are hereby informed that, due to technical reason, the Call Money Period for the Third and Final Call has been revised as follows:

PARTICULARS	OLD DATE	REVISED DATE
THIRD AND FINAL CALL MONEY PAYMENT PERIOD FROM	MONDAY, JUNE 15, 2026	TUESDAY, JUNE 16, 2026
THIRD AND FINAL CALL MONEY PAYMENT PERIOD TO	MONDAY, JUNE 29, 2026	TUESDAY, JUNE 30, 2026

Eligible Shareholders are requested to take note of the revised dates and ensure that payment of the Third and Final Call is made within the above-mentioned revised period. Except for the changes mentioned above, all other terms and conditions of the Third and Final Call Notice and Advertisement published on June 03, 2026 shall remain unchanged. We regret any inconvenience caused due to this revision and appreciate your cooperation.

All the correspondence in this regard may be addressed to:



Bigshare Services Private Limited
 Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai- 400093.
 Tel No.: +91 22-62638200. Fax No.: +91-22-62638299. Website: www.bigshareonline.com
 E-mail ID: rightissue@bigshareonline.com / investor@bigshareonline.com
 Contact Person: Mr. Prabhakar
 SEBI Registration No: INR000001385

**For Eco Hotels and Resorts Limited
On Behalf of the Board of Directors**
 Sd/-
Vinod Kumar Tripathi
 Executive Chairman
 DIN: 00798632

Date: June 15, 2026
Place: Mumbai



SENTHIL INFOTEK LIMITED
 Corporate Identification Number (CIN): L72200TG1997PLC026943
 Registered Office: #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026 Telangana, India; Tel. No.: +91 9441070826;
 E-mail ID: senthilinfoteklimited@yahoo.com; Website: www.senthilinfo.com

Recommendations of the Committee of Independent Directors ("IDC") of Senthil Infotek Limited ("Target Company") on the Open Offer (as defined below) made by Koli Murali Krishna ("Acquirer 1") and Gogineni Srinivas ("Acquirer 2") and together with the Acquirer 1 referred to as "Acquirers"), to the public shareholders of the Target Company, under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

1. Date	June 15, 2026 (Monday)
2. Name of the Target Company (TC)	Senthil Infotek Limited
3. Details of the Offer pertaining to TC	The open offer ("Open Offer" or "Offer") by the Acquirers, pursuant to and in compliance with Regulation 3(1) and 4 and other applicable regulations of the SEBI (SAST) Regulations, for acquisition of up to 13.13,000 (thirteen lakh thirteen thousand only) fully paid-up equity shares of face value of ₹10 (Indian Rupees Ten only) each ("Equity Shares"), representing 26% (twenty six percent) of the voting share capital (as defined in the Letter of Offer dated June 08, 2026), of Senthil Infotek Limited ("Target Company"), from the public shareholders of the Target Company, for cash at a price of ₹ 8/- (Indian Rupees Eight only) per Equity Share ("Offer Price"). The public announcement dated April 08, 2026 ("PA"), the detailed public statement dated April 15, 2026 ("DPS") published on April 16, 2026, the draft letter of offer dated April 22, 2026 ("DLOF") and the letter of offer dated June 08, 2026 ("LOF") have been issued by Synfinx Capital Private Limited, the manager to the Open Offer, on behalf of the Acquirers.
4. Name(s) of the acquirer(s) and the Person Acting in Concert ("PAC") with the Acquirer	Koli Murali Krishna ("Acquirer 1"); and Gogineni Srinivas ("Acquirer 2") No person is acting in concert with the Acquirers for the purpose of the Open Offer.
5. Name of the Manager to the Offer	Synfinx Capital Private Limited Flat No. 501, 5th Floor, Krishnaveer's Euphoria, Jubilee Enclave Road, Jubilee Enclave,HITEC City, Hyderabad-500081, Telangana, India. Tel. No.: +91 40 45046315/+91 9833932080 E-mail ID: mbo@synfinx.com . SEBI Registration Number: INM000013192 Validity of Registration: Permanent, Contact Person: Thanmayi Katta / Hari Surya
6. Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	Sarada Dittakavi; Sree Hari Ankem; and Dittakavi Surekha; Sarada Dittakavi is the Chairperson of the Committee of Independent Directors.
7. IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	All the members of the IDC are independent directors on the board of directors of the Target Company. None of the members of the IDC hold any Equity Shares/ securities of the Target Company or have entered into any contract / relationship of any kind with the Target Company, except as directors on the board of directors and as member(s)/chairperson of the board committees pursuant to thereto.
8. Trading in the Equity shares/other securities of the TC by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Target Company during: (a) 12 month period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
9. IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any	None of the Members of the IDC has entered into any contracts / relationship of any kind with the Acquirers.
10. Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable
11. Recommendation on the Open offer, as to whether the offer is fair and reasonable	Based on a review of the relevant information (as set out in the summary of reasons for recommendation below), the IDC is of the opinion that the Offer Price of ₹ 8/- (Indian Rupees Eight only) per Equity Share is deemed to be in compliance with the SEBI (SAST) Regulations and to that extent the Offer is fair and reasonable.
12. Summary of reasons for recommendation	The IDC has perused the PA, DPS, DLOF and LOF issued by the Manager to the Offer, for on behalf of the Acquirers, in connection with the Open Offer. The recommendation of the IDC set out in the paragraph above is based on the following: (a) The Offer Price of ₹ 8/- (Indian Rupees Eight only) is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations; (b) The Offer Price is higher than the negotiated price for acquisition of Equity Shares by the Acquirers, i.e., ₹ 5.50/- (Indian Rupees Five and Fifty Paise only) per Equity Share; (c) The Equity Shares of the Target Company are infrequently traded on BSE, in terms of regulation 2(1) (i) of the SEBI (SAST) Regulations; and (d) The Offer Price is higher than the fair value of the Equity Share, i.e., ₹ 7.48/- (Indian Rupees Seven and Forty-Eight Paise only) per Equity Share. This is an Open Offer for acquisition of publicly held Equity Shares. The public shareholders have an option to tender the Equity Shares held by them or remain public shareholders in the Target Company. The public shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer.
13. Disclosure of the Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14. Details of Independent Advisors, if any	None
15. Any other matter(s) to be highlighted	Nil

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors
of Senthil Infotek Limited
Sd/-
SARADA DITTAKAVI
Chairperson - Committee of Independent Directors
DIN: 05209781
Place: Hyderabad
Date: June 15, 2026



CL EDUCATE LIMITED
 CIN: L74899DL1996PLC425162
 Registered Office: A-45, First Floor, Mohan Co-operative Industrial Estate, New Delhi – 110044, India
 Tel: +91 (11) 4128 1100, Fax: +91 (11) 4128 1101
 E-mail: compliance@cleducate.com, Website: www.cleducate.com

NOTICE
 NOTICE is hereby given that pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013, as amended ("Act"), read with applicable rules framed thereunder including Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended, General Circular No. 03/2025 dated September 22, 2025 read along with other connected circulars issued by the Ministry of Corporate Affairs from time to time in this regard ("MCA Circulars"), Regulation 44 and other applicable provisions, if any, of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard on General Meetings, and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company has completed the dispatch of the Postal Ballot Notice on **Monday, June 15, 2026 ("Postal Ballot Notice")**, by e-mail, to all the members whose names appeared as members/ beneficial owners in the Company's register of members/ records of depositories i.e., National Securities Depository Limited and Central Depository Services (India) Limited (collectively, the "Depositories") as on Friday, June 12, 2026 (end of day) ("Cut-off Date") and whose email addresses are registered with the Company or its Registrar and Share Transfer Agent- KFin Technologies Limited ("KFin") or the Depositories or their Depository Participants ("DPs"), seeking their approval through Postal Ballot involving e-voting only ("remote e-voting"), to transact the special business item mentioned below:

Item No.	Type of Resolution	Description
1	Special Resolution	To shift registered office of the Company from the "National Capital Territory of Delhi" to the "State of Maharashtra" and consequential amendment in Clause II of the Memorandum of Association of the Company.

The voting rights of the members shall be reckoned with respect to the equity shares of the Company held by them as on the cut-off date being **Friday, June 12, 2026** (end of day). Any person who is not a member as on the cut-off date should treat this notice for information purpose only.

In accordance with the MCA Circulars, hard copy of the Postal Ballot Notice, Postal Ballot Forms and prepaid business reply envelopes will not be sent to the members. Communication of assent or dissent by the members would take place through remote e-voting system only.

The Company has engaged KFin for providing remote e-voting facility to its members.

Remote e-voting period commences on **Wednesday, June 17, 2026** at 9:00 A.M. (IST) and ends on **Thursday, July 16, 2026** at 5:00 P.M. (IST) (both days inclusive). Any postal ballot received from the member beyond the said date and time will not be valid, and remote e-voting shall not be allowed beyond the said date and time. Once the vote on the resolution is cast, the member shall not be allowed to change it subsequently.

Mr. Devesh Kumar Vasishth (ICSI Membership No. F8488 / CP No. 13700) or failing him, Mr. Parveen Kumar (ICSI Membership No. F10315 / CP No. 13411), Partners, M/s. DPV & Associates LLP, Practicing Company Secretaries, Fandabab (FRN - L2021HR009500), has been appointed as the Scrutinizer ("Scrutinizer") to conduct the postal ballot in a fair and transparent manner.

The Postal Ballot Notice can be downloaded from the Company's website www.cleducate.com, KFin's website <https://evoting.kfintech.com> or the websites of the stock exchanges viz., BSE Limited www.bseindia.com ("BSE") and National Stock Exchange of India Limited www.nseindia.com ("NSE").

The Company requests all its members to register/ update their email addresses by following the instructions given below. Post registration of email address by members who hold shares and have not registered their email IDs as on the Cut-off Date, may request for User ID and password for remote e-voting by sending email to eiward.rs@kfintech.com through their registered email ID.

Securities and Exchange Board of India has mandated that any service request from members holding securities in physical mode shall be entertained only upon registration of the PAN and KYC details in specified forms viz., Form ISR-1 [registration of PAN, KYC details (including email address) or changes/ updation] and Form ISR-2 (specimen signature). The members are encouraged, in their own interest, to provide their choice of nomination in Form SH-13 (registration of nomination)/ Form ISR-3 (opting out of nomination). The said Forms are available on the website of the Company at <https://www.cleducate.com/investor-zone.html> <https://ris.kfintech.com/client/services/iscs/forms.aspx>.

Members have the option to submit the aforesaid Forms either in person or online (e-signed Forms) along with requisite documents by accessing the link <https://ris.kfintech.com/client/services/iscs/forms.aspx>. Physical forms can also be sent to KFin, through post, at the address stated hereinunder.

Members holding shares in dematerialised mode, who have not registered/ updated their aforesaid details are requested to register/ update the same with their respective DPs.

The e-voting Results along with the Scrutinizer's Report will be communicated to NSE and BSE within 2 (two) working days from the last date of remote e-voting i.e., on or before **Monday, July 20, 2026** (end of day), and will also be placed on the websites of the Company www.cleducate.com and of KFin <https://evoting.kfintech.com>.

For any queries / grievances, members may reach out to Mr. Mohd. Mohsin Uddin – Assistant Vice President, KFin at mohsin.mohd@kfintech.com / eiward.rs@kfintech.com or at 040 - 67161563 or at Selenium, Tower-B, Plot 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddi, Hyderabad, Telangana –500032 or to Ms. Rachna Sharma - Company Secretary & Compliance Officer of the Company at compliance@cleducate.com.

For CL Educate Limited
Sd/-
Rachna Sharma
Company Secretary & Compliance Officer
ICSI Membership No.: A17780

Place: New Delhi
Date: June 16, 2026

For Nippon Life India Asset Management Limited
Sd/-
Valde Varghese
Company Secretary

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN FOR K-LIFESTYLE & INDUSTRIES LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN / CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for prospective resolution applicants under section 25(2)(h) of the Code:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of the Corporate Debtor's registration as MSME

Sd/-
Ajit Kumar
IBBI/IPA-003/IP-N00062/2017-18/10548
305, Third Floor, Ocus Quantum, Sector 51, Gurugram - 122003
Resolution Professional for K-Lifestyle & Industries Limited
Ph no.: +91 124-4928772
Email: cirp.klifestyle@gmail.com
cmaajitkha@gmail.com

Date: 15.06.2026
Place: Gurugram

Son of Norway's crown princess sentenced to four years in prison for rape

NEW DELHI : The son of Norway's crown princess has been sentenced to four years in prison after being found guilty of rape. The Oslo district court on Monday morning handed down the sentence on Marius Borg Høyby. Judge Jon Sverdrup Efstjed convicted Høyby of assaulting his former girlfriend Nora Haukland, the only victim to have been publicly named. He was ordered to pay Haukland and three other women compensation. The Guardian reported.

Høyby (29) faced 40 charges, including four counts of rape and assault, several breaches of restraining orders, as well as drug and driving offences. One charge of violating a restraining order was later overturned. Høyby

had pleaded not guilty to the most serious accusations against him, including rape, while admitting to ?some lesser offences. The court can appeal against the verdict.

Høyby attended court by video link from Ila prison, which his defence said was for health reasons, the report said. Prosecutors had asked the court to sentence Høyby to seven years and seven months in prison. The defence lawyers had argued that he should be acquitted of the rape allegations and receive no more than 18 months for the offences to which he had admitted. The rape charges involve four women between 2018 and 2024. In each case, the women are alleged to have been sleeping or heavily incapacitated.

Pakistan to host signing ceremony of US-Iran peace deal in Switzerland, says PM Shehbaz

NEW DELHI : Prime Minister Shehbaz Sharif on Monday said that Pakistan would host the signing ceremony of the peace agreement between the US and Iran in Switzerland. “This is not an agreement between two countries, but it is the success of peace and dialogue — a diplomatic success,” Shehbaz said while briefing the National Assembly about Pakistan’s efforts to bring an end to the conflict that threatened the global energy structure. Shehbaz termed the US-Iran deal a "historic milestone" for peace, saying it ushered in a new dawn after three months and 16 days of sustained efforts that culminated in an immediate and permanent end to military action, including in Lebanon.

He said the leadership of both countries demonstrated patience and prudence throughout the difficult negotiations, resulting in a breakthrough that the entire world could celebrate. US President Donald Trump



has announced that the US and Iran have finalised a deal to end their 107-day war, which triggered a global energy crisis. The peace agreement is scheduled to be signed on June 19 in Switzerland, according to Pakistan Prime Minister. He said Pakistan would be “hosting the signing ceremony” of this historic agreement on June 19 in Geneva, and congratulated the people of Pakistan, the international community and the members of the House.

The premier also said “today is a day of pride not only for those living in Pakistan but also for Pakistanis living around the world”. The Prime Minister

said that his government would bring the fruits of global economic stability resulting from the peace agreement between Iran and the United States to every Pakistani. "I assure the people that the government will bring the fruits of global economic stability resulting from this peace agreement to every Pakistani,” he said. He said that the devastating effects of this war shook the entire world and its economy and also had a huge impact on Pakistan's economy, which is still ongoing. Pakistan, which has emerged as a key mediator in the US-Iran negotiations, facilitating contacts between Washington and Tehran and hosting diplomatic efforts aimed at ending the conflict, also confirmed the deal. He while appreciating the role of Pakistan's Field Marshal Asim Munir during the negotiation process said that the Field Marshal played an active role to quell the flames of this war and establishing peace.

SMFG India Credit

SMFG INDIA CREDIT COMPANY LIMITED

Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

POSSESSION NOTICE (For Immovable Property)

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Co. Ltd. ("SMFG INDIA CREDIT"), having its registered with Reserve Bank of India, having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116 and Corporate Office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai – 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 17th October, 2025 Calling Upon The Borrowers 1. MAZADA BAKERY 2. YAZDI MINOCHER KAPADIA 3. RASHNA KAPADIA 4. TEHMASA YAZDI KAPADIA under loan account 174301310869556 to repay the amount mentioned in the notice being of Rs. 1,75,16,872.16/- (Rupees One Crore Seventy Five Lakhs Sixteen Thousand Eight Hundred Seventy Two and Paise Sixteen Only) as on 10 October, 2025 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 13th DAY OF JUNE 2026.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of Rs. 1,75,16,872.16/- (Rupees One Crore Seventy Five Lakhs Sixteen Thousand Eight Hundred Seventy Two and Paise Sixteen Only) as on 10 October, 2025 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PROPERTY BEARING NONDH NO. 844- AADMEASURING 413 SQ. YARD I.E. 345.3217 SQ. MTS., OF WARD NO. 12, OF VANKIBORDI, CITY OF SURAT, OWN BY, YAZDI MINOCHER KAPADIA. EAST: CITY SURVEY NO. 2645 & 843, WEST: CITY SURVEY NO. 2644 & 2641, NORTH: ROAD, SOUTH: CITY SURVEY NO. 845.

Date: 13/06/2026
Place: Surat

Sd/- Authorized Officer,
SMFG INDIA CREDIT COMPANY LIMITED

US likely to release frozen Iranian assets worth 12 billion dollars as part of peace deal

NEW DELHI : Even as the world leaders welcome the peace deal between Washington and Tehran, the frozen Iranian assets worth 12 billion dollars stand to be a point of friction between the two countries. However, Iran's Mehr news agency has highlighted a 14-point memorandum of understanding which shows that the US has agreed to release the frozen assets even before the initiation of negotiations.

The document published by Mehr stipulates "the release of 24 billion dollars in frozen Iranian assets during the 60-day negotiation period" that begins after the memorandum of understanding is concluded. Furthermore, the text, which has not been officially confirmed, specifies that "half of this amount must be made available to Iran before the start of the negotiations." However, the US was quick to turn the claim on its head, with an official telling Axios that no frozen funds will be released without Iran implementing its commitments.

The senior US official stated, "This is a pay-for-performance deal." This diplomatic friction follows an announcement by US President Donald Trump on Saturday, who confirmed that a peace deal with Iran had been agreed upon and would see the critical marine chokepoint, the Strait of Hormuz, reopening months after the war brought movement to a near halt. White smoke rose from the



White House, signifying that the agreement had been reached.

Providing Tehran's perspective, Iranian Deputy Foreign Minister Kazem Gharibabadi was quoted by Tasnim news agency as saying that negotiations for a final deal will be held during 60 days, depending on Washington coming through on its commitments, including ending hostilities, lifting the blockade, and releasing frozen assets. Iranian media reports added that the deal also included a ceasefire in Lebanon. The dispute over these funds is not new. Iran's frozen assets were earlier brought up by the US when Treasury Secretary Scott Bessent said they may be used to financially compensate Washington's Gulf allies for any damage incurred during future hostilities by Tehran. This prompted a sharp response last week from Iran's Foreign Minister Abbas Araghchi, who said that if

Iranian assets are used to make payments to other countries, it is a violation of the agreement. Despite the ongoing disagreement over financial matters, the broader pact has received widespread acclaim, with the UK, Germany, Italy, and France among the earliest to respond with readiness to lift sanctions on Iran if the country takes clear, verifiable steps.

In contrast, Israel, which has insisted it be allowed a free hand to pursue Hezbollah as it occupies southern Lebanon and has extended its military operations into areas its forces have not been in for a quarter century, did not immediately comment. Ultimately, the deal hopes to bring peace to the region, where a shaky ceasefire has been interrupted periodically by tit-for-tat attacks. This has directly and severely impacted the global energy and stock markets, sending commodity prices soaring.

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KOSAS INDUSTRIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Kosas Industries Private Limited
2.	Date of incorporation of corporate debtor	02-12-2009
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71300MH2009PTC197548
5.	Address of the registered office and principal office (if any) of corporate debtor	331-A, Badamwadi, Shop No. 74, 1st Floor, Kalbadevi Road, Mumbai, Maharashtra, India - 400002
6.	Date of closure of Insolvency Resolution Process	10.06.2026
7.	Liquidation commencement date of corporate debtor	10.06.2026 (Order received on 11.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prawincharan Pratulcharan Dwary (IBBI/IPA-002/IP-N00331/2017-2018/10937)
9.	Address and e-mail of the liquidator, as registered with the Board	407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad, Gujarat- 380015 dwary.prawin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	9B, Vardan Tower, Nr. Vinal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 liquidation.kosas@gmail.com
11.	Last date for submission of claims	11.07.2026

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Kosas Industries Private Limited on 10.06.2026. (Order received on 11.06.2026).

The stakeholders of Kosas Industries Private Limited are hereby called upon to submit their claims with proof on or before 11.07.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Mr. Prawincharan Pratulcharan Dwary
Liquidator of Kosas Industries Private Limited
Reg no.: IBBI/IPA-002/IP-N00331/2017-2018/10937
AFA Validity: 31.12.2026

Date: 15.06.2026
Place: Ahmedabad

Israeli ministers slam US-Iran peace deal, say 'Israel not bound by it'

NEW DELHI: Israel defence minister Katz said that the country won't withdraw from land seized in Lebanon as the interim deal between the United States and Iran is to be signed on Friday. Israel Katz's remarks were the first official Israeli comments after the announcement of the interim deal. Katz said Israel plans to stay “indefinitely” in lands it holds in Lebanon, as well as Syria and the Gaza Strip. Iran has tied the interim deal over the war to halting Israel's attacks on Hezbollah in Lebanon. Katz also threatened that if Iran attacks Israel over Israeli strikes in Lebanon, Israel will strike Iran with “great force.” Israel's far-right national security minister, Itamar Ben Gvir, on Monday denounced the deal between the United States and Iran to end the Middle East war, including in Lebanon, insisting his country was not bound by it. "Trump's agreement does not bind us... We are not party to this agreement.

Israel says won't withdraw troops from Lebanon, Syria, Gaza



J E R U S A L E M : Israel's defence minister said Monday that Israeli forces would remain in Lebanon, Syria and Gaza indefinitely, hours after the United States and Iran agreed to end the Middle East war, including in Lebanon. "Prime Minister Benjamin Netanyahu and I are pursuing a clear policy under which the IDF will remain in the security zones in Lebanon, Syria and Gaza for an unlimited period of time, in order to protect the border and Israeli communities from there against jihadist elements," Israel Katz said in a statement that did not make any reference to the US-Iran deal.

"The area will be cleared of local residents, and all terrorist infrastructure, both above and below ground -- including the houses in the frontline villages that served as terrorist outposts -- will be destroyed. "Holding territory and maintaining security zones are among the IDF's greatest achievements... therefore we oppose an IDF withdrawal from

Lebanon, despite all the existing pressures and those that will come," Katz said, adding that Netanyahu had informed President Donald Trump about this. Katz also warned Iran that if the Islamic republic attacked Israel in response to its campaign in Lebanon, Israel would retaliate with "full force". "We will not compromise on Israel's paramount security interest and the protection of our citizens, and we will not withdraw from the security zones," he said. "If Iran attacks Israel over the events in Lebanon, we will strike it with full force and clearly demonstrate the disparity in our capabilities."

Israel's far-right national security minister, Itamar Ben Gvir, on Monday denounced the deal between the United States and Iran to end the Middle East war, including in Lebanon, insisting his country was not bound by it. "Trump's agreement does not bind us... We are not party to this agreement. It does not safeguard our security," Ben Gvir said on his Telegram channel.

Ethiopia bus crash kills 28

LONDON: Addis Ababa, Ethiopia: A bus plunged into a ravine in northern Ethiopia on Monday, killing at least 28 people and injuring "many others", local authorities said. Road accidents are common in Ethiopia, Africa's second most populous nation, where roads are often poorly maintained. The bus, which was travelling from Dessie city in Amhara to the capital Addis Ababa, "plunged into a ravine approximately 100 metres deep (330 feet)", local authorities wrote on Facebook. Twenty-eight people were killed and "many others have sustained



minor or severe injuries", officials said, without giving exact figures. The survivors were transported to medical facilities and an investigation is under way. The total number of passengers has not been released. Images shared by the official regional Facebook account showed a vehicle lying on a hillside, almost entirely obliterated. In

December 2024, more than 70 people were killed in the south after a vehicle carrying a wedding party plunged into a river. It was the deadliest accident in the country in a quarter of a century. In September of the same year, a bus swerved into a river in southern Wolaita, leaving at least 28 people dead and 19 others seriously injured.



SMFG
India Credit
Project Risk Swap Platform

એસએમઆઇફુ ઇન્ડિયા ક્રેડિટ કંપની લિમિટેડ

નોંધપાત્ર ઓફિસ: 10મા માળ, ઓફિસ નં. 1૦૧, 1૦૨ અને 1૦૩, ૧ નોંધ એવન્યુ,
કાન્દીવાડા, બાંદ્રા, કુલા કોમ્પ્લેક્સ, બાંદ્રા, મુંબઈ - ૪૦૦૦૫૧.

કંપાન નીતીસ (સ્થાવર મિલકત માટે)

સિક્કોચીટી ઇન્ટરેસ્ટ (એનફોર્સમેન્ટ) રૂલ્સ, ૨૦૦૨ના નિયમ (૧) હેઠળ)

જ્યારે નીચે સહી કરનાર **SMFG India Credit Co. Ltd. ("SMFG INDIA CREDIT")**, ના અધિકૃત નીતીસ છે, જેની નીચેથી ક્વેરી કોમ્પાઈન ઇ ટાક, ટાવર B, પહેલા માળ નં. 1૧૧, માઉન્ટ પુનમ્મી રોડ, પોલર, ચેસ્ટર્-૯૦૦૧૧૬ માટે અને નોંધપાત્ર ઓફિસ 10મા માળ, ઓફિસ નં. 1૦૧, 1૦૨ અને 1૦૩, ૧ નોંધ એવન્યુ, મેન્કર મેકસીટી, બાંદ્રા કુલા કોમ્પ્લેક્સ, બાંદ્રા (ઠ), મુંબઈ-૪૦૦૦૫૧ માટે છે, તેમણે સિક્કોચીટી ઇન્ટરેસ્ટ એન્ડ રિસ્કસ્ક્ષણ અને કાર્ડના નિયમલય અંતેસ્ટ એન્ડ એન્ડોર્સમેન્ટ (ઓન્ડોર્સમેન્ટ) રૂલ્સ, ૨૦૦૨ (2002 નં. ૧૩) હેઠળ અને સિક્કોચીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) રૂલ્સ, ૨૦૦૨ ના નિયમ ૩ સાથે વાંચ્યમાન આવકી કલમ 1૩ (1) હેઠળ મળેલી સત્તાઓનો ઉપયોગ કરીને **૧૭-૧૦-૨૦૦૫** ના રોજ ઉછેર લેનારાઓને બેંકોવાળી (ડેમાન્ડ નોટિસ કરીને) **૧૩-૧૧-૨૦૦૫** રોજ **કાર્ડના નિયમલય દર્શાવ્યાં ૩. રાજ્યના કાયદાકીય ૨. તેમજના યાદી દર્શાવ્યાં 1૩** ની અંતેસ્ટ નંમ્બર **174301310889556** હેઠળ નોટિસમાં હેલ્થલિન્ટ રકમની યુકલ્પી કરવા માટે **૧૧, ૧૭, ૧૬, ૮૭૨-૧૩** (રૂપિયા એક કરોડ પંચોત્તર લાખ નોટિસ અગત્ય કરવા હેઠળ સિસ્ટમ પુરા) તા. ૧૦-૧૦-૨૦૦૫ સુધી ઉપરોક્ત નોટિસ મળ્યાની તારીખથી કલ્પન હેઠળ સિસ્ટમ નં-અંદર.

મજલ લેનાર (ઓ) રકમ યુકલ્પનામાં નિયમ જણ લાવેલીથી, ઉછેર લેનાર (ઓ) અને સામાન્ય જનતાને આ સૂચના આપવામાં આવે છે કે નીચે સહી કરનાર **૧૩ જુન, ૨૦૦૨** ના રોજ સિક્કોચીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) રૂલ્સ, ૨૦૦૨ ના નિયમ ૩ સાથે વાંચેલા કાયદાની કલમ ૧૩ ની પેટા કલમ (૪) હેઠળ તેમને મળેલી સત્તાઓનો ઉપયોગ કરીને નીચે વર્ણવેલ મિલકતોને **લિમિટેડ કરવાનો લેખીત છે.**

પાસ કરીને ઉછેર લેનાર અને સામાન્ય જનતાને આથી સેતેસીલી આપવામાં આવે છે કે જો એનો ઉપયોગ સાથે વ્યવહાર ન કરે અને મિલકત સાથેના કોઈપણ વ્યવહાર પર **SMFG** ઇન્ડિયા ક્રેડિટની ના. **૧, ૧૭, ૧૬, ૮૭૨-૧૩** (રૂપિયા એક કરોડ પંચોત્તર લાખ નોટિસ અગત્ય કરવા હેઠળ સિસ્ટમ પુરા) તા. ૧૦-૧૦-૨૦૦૫ સુધીની ની રકમની સાથે જાગેલો અને તેના પર વ્યાજ સિક્કાઈ અસૂચ્યમાન ની રીકમ કરવા માટે ઉપરોક્ત સમયના સંબંધમાં, કાયદાની કલમ 1૩ ની પેટા-કલમ (૮) ની જોગવાઈ અને તેકર ઉછેર લેનારનાં પૂર્વ આકર્ષિત નીતીસમાં આવે છે.

સિક્કાઈ એસેટ પર મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એકટી કલમ 1૩ ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

સ્થાવર મિલકત નીતીસ

નોંધ નં. ૮૪૪-બેરેજ ૧૧૧૩૦, પાકાં અંતેકર કે ડેપુ, ૩૧-૧૦-૦૭ નો. મી., વોર્ડ નં. ૧૨, વાંકીરોડી, સુરત નીતી. યજ્ઞી ભિનાયર કાપડિયાની માલિકીની છે. પૂર્વ સીટી સર્વે નં. ૨૬૪૫૧ અને ૮૪૩, પશ્ચિમ: સીટી સર્વે નં. ૨૬૪૪૧ અને ૨૬૪૧, ઉત્તર: રોડ, દક્ષિણ: સીટી સર્વે નં. ૮૪૫.

સહી/ અધિકૃત ઓફિસી
એસએમઆઇફુ ઇન્ડિયા ક્રેડિટ કંપની લિમિટેડ

તારીખ: ૧૩.૦૬.૨૦૦૬
સ્થાન: સુરત

‘ਘੋਰ ਵੇਖ’ ਕੰਟੀਨਨਾ ਨਾਮੇ ਨੀਨ- ਵੇਖ ਪੀਰਸਾਤ੍ਰੰ ਹੋਪਾਨੀ ਫੁਰਿਆਦ

અમદાવાદ, તા. ૧૫ વહેલીતકે આ સમસ્યાનો ઉકેલ ન આવે તો આગામી દિવસોમાં શિક્ષણમંત્રી સહિત તમામ સ્તરે રજૂઆત કરવા ઉપરાંત આંદોલનની ચીમકા પણ આપવામાં આવી છે. વિદ્યાર્થીઓની મુખ્ય ફરિયાદ એ છે કે, જે સાબોનો અને વાસણોમાં શાકાહારી ભોજન બનાવવામાં આવે છે, તેનો જ ઉપયોગ ઈંડા આધારિત વાનગીઓ બનાવવા માટે પણ થાય છે. આ બાબત શાકાહારી વિદ્યાર્થીઓની ધાર્મિક, સાંસ્કૃતિક અને વ્યક્તિગત લાગણીઓને ગંભીર રીતે ઠેસ પહોંચાડી રહી છે. મોટાભાગના વિદ્યાર્થીઓ શાકાહારી હોવાથી એક ઉપર વેજેટરિયન કેન્ટીનની અપેક્ષા રાખે છે, પરંતુ કેન્ટીનમાં પુલ્વેઆમ ઈંડાનું વેચાણ અને નિર્માણ થતું હોવાથી તેઓ સ્વીકારી શકતા નથી.

	CENTRE FOR CULTURAL RESOURCES AND TRAINING (CCRT) Ministry of Culture, Government of India Plot No. 15 A, Sector – 7, Dwarka, New Delhi – 110075	
AWARD OF SENIOR/JUNIOR FELLOWSHIPS TO OUTSTANDING PERSONS IN THE FIELD OF CULTURE FOR THE BATCH YEAR 2026-27		
Offline applications are invited by CCRT, Ministry of Culture, Govt. of India for the award of Junior and Senior Fellowship for undertaking research oriented projects in the field of Performing, Literary, Visual/Plastic Arts and New Areas related to Culture.		
Applications are invited for the year 2026-27 with effect from dated 15th June, 2026. There are 200 Junior & 200 Senior Fellowships for this year. Details of the schemes, instructions for applicants, eligibility conditions/criteria and Application Module are available on the following websites of the Ministry of Culture, Government of India and CCRT.		
<u>www.indiaculture.nic.in & www.ccartindia.gov.in</u>		
ONLY OFFLINE APPLICATIONS WILL BE ACCEPTED		
The last date for submitting the completely filled application form by post or by hand etc. to the above mentioned address of CCRT, New Delhi is 31st July, 2026.		
CBC 09127/11/0005/2627		

ડાંગના આહવા તાલુકામાં યોજાઈ જન કલ્યાણ શિબિર

**ચિકીટ્યાના વળવી પરિવારના આંગણે ‘વ્હાલી
દીકરી યોજના’થી ખુશીઓનો ઉજાસ: અઢી
વર્ષની દીકરી શ્રીધીનું ભવિષ્ય સુરક્ષિત બન્યું**



મહિલા અને બાળ વિકાસ
વિભાગની કલ્યાણકારી
યોજનાએ વ્હાલસોથી
દીકરીના ઉચ્ચ શિક્ષણ અને
ભવિષ્યની મોટી ચિંતા દૂર
કરી: લાભાથી માતા
સોનલબેન અશોકભાઈ વળવળ
'જનકલ્યાણ શિબિર' માં
ચિકીટ્યાના ગામની અટી
વર્ષની શ્રીદીને મળ્યો 'વ્હાલી
દીકરી યોજના'નો સ્થળ પર
૪ લાભ
અહેવાલ - ઉમેશ ગાવિત

સુધીના શિક્ષણ અને લગ્ન સહાય માટે રાજ્ય સરકારે અનેકવિધ કલ્યાણકારી યોજનાઓ અમલમાં મૂકી છે, જેનું ઉદ્દેશ ઉદારશ્રણ ‘હાલવી દીકરી યોજના’ છે. ચિકિટ્સીયા ગામે આયોજિત જન કલ્યાણ શિબિરમાં મહાનુભાવોના હસ્તે યોજાવો લાભ મેળવ્યા બાદ હરખભર પ્રતિભાવો આપતા દીકરી શ્રીધીના માતા સોનલબેને અશોકભાઈ વળવીએ જણાવ્યું હતું કે, ‘અમારા મધ્યમવર્ગીય પરિવારમાં દીકરીનો જન્મ એ લક્ષ્મીજીના પગલાં સમાન છે. પરંતુ દીકરી મોટી થાય તેમ તેના ભવિષ્ય, ગુણવત્તાયુક્ત શિક્ષણ અને લગ્નને લઈને મનમાં સતત એક આર્થિક ચિંતા રહેતી હતી. આજે જનકલ્યાણ શિબિરમાં આ યોજનાનો મંજૂરી પત્ર મળતા જ અમારા હૃદયમાંથી દીકરીના ભવિષ્યની એ મોટી ચિંતા ક્ષણભરમાં

૧૨ વર્ષ વિકાસના, વિશ્વાસના, જનકલ્યાણના

ગુજરાત વિધાનસભાના નાયબ મુખ્ય દંડક વ ધારાસભ્ય વિજયભાઈ પટેલના અધ્યક્ષ સ્થાને આહવા તાલુકાના ચિકીટીયા ખાતે 'જનકલ્યાણ શિબિર' યોજાય

નાયબ મુખ્ય દંડક સહિતના મહાનુભવોના હસ્તે વિવિધ યોજનાના લાભાથીઓને લાભ વિતરણ કરાયા



‘જન કલ્યાણ
શિમિર’ના માધ્યમથી
જન-જન સુધી
વિકાસના લાભો
પહોંચાડવામાં આવી
રહ્યા છે - શ્રી
વિજયભાઈ પટેલ
ડાંગના સર્વીંગી
વિકાસ માટે સૌ
પ્રથમ
શિક્ષણ, રસ્તા, પાણી

તાલુકાના ચિકીટીયા પ્રાથમિક શાળા ખાતે ‘જનકલ્યાણ શિબિર’ યોજાઈ હતી.

આ પ્રસંગે શ્રી વિજયભાઈ પટેલે જણાવ્યું હતું કે, વડાપ્રધાનના સહુ ૧૨ વર્ષના નેતૃત્વને જનસેવાના માધ્યમથી વધાવવા સમગ્ર રાજ્યમાં ‘જન કલ્યાણ શિબિર’ના માધ્યમથી જન-જન પહોંચી વિકાસના લાભો સુધાયાડવામાં આવી રહ્યા છે. વર્ષ ૨૦૧૪ પછી દેશ વિકાસના એક નવા અને સુવર્ણ માર્ગે સતત આગળ વધી રહ્યો છે.

વડાપ્રધાન શ્રી નરેન્દ્રભાઈ મોદી અને મુખ્યમંત્રી શ્રી ભૂપેન્દ્રભાઈ પટેલ તેમજ નાયબ મુખ્યમંત્રી શ્રી હર્ષભાઈ સંઘવીના નેતૃત્વમાં સરકાર લોકહિતના કામો માટે કટિબદ્ધ છે. પ્રજાશક્તિ અને પારદશી વહીવટના કારણે આજે નાગરિકોને સરકારી ક્ષેત્રીઓના ધકકા ખાધા વિના ઘરઆંગણે જ તમામ કલ્યાણકારી યોજનાઓનો લાભ સરળ, સહજ અને અવરોધ વિના મળી રહ્યો છે.

શ્રી વિજયભાઈ પટેલે, પ્રધાનમંત્રી આયુષ્માન કાર્ડ યોજના, વૃદ્ધ પેન્શન યોજના, પ્રધાનમંત્રી સુર્યઘર સોલાર

યોજના, વિધવા સહાય યોજનાનો લાભ ખાસ મેળવી લેવા લોકોને અનુરોધ કર્યો હતો. સાથે જ જિલ્લાના તમામ જન પ્રતરતિનીધીઓને સરકારી યોજનાઓના લાભ દરેક લોકોને મળી રહે તે માટે લોકોને મદદરૂપ થવા અપીલ કરી હતી. તેમજ ડાંગ જિલ્લાના લાભાર્થીઓ સાથે સંવેનશીલ અભિગમ દાખવી લોકોને સરકારી યોજનાઓ અને સેવાઓનો લાભ આપવા વહીવટી તંત્રને અનુરોધ કર્યો હતો.

આદિજાતી લોકોને જાતિના દાખલા માટે પુખ્ત પી મુશ્કેલીઓનો સામનો કરવો પડી રહ્યો છે જે અંગે શ્રી વિજયભાઈ પટેલે જણાવ્યું હતું કે, અભ્યાસ કરી રહેલા વિદ્યાર્થીઓ માટે ખાસ કિસ્સામાં જાતિના દાખલા કાઢી આપવા રાજ્ય સરકારને અપીલ કરી છે.

ડાંગ જિલ્લાના સર્વાંગી વિકાસ કાર્યોને આગળ ધપાવતાં શ્રી વિજયભાઈ પટેલે પોતાનો સંકલ્પ વ્યક્ત કરતાં જણાવ્યું હતું કે, જિલ્લાના વિદ્યાર્થીઓને બહારગામ ભણવા ન જવું પડે તે માટે આહવા,વઘઈ અને સુબીરમાં

કોલેજો શરૂ કરવામાં આવેલ છે. તેમજ આ ત્રણેય તાલુકાઓમાં સ્પર્ધાત્મક પરીક્ષાની તૈયારી કરતાં વિદ્યાર્થીઓ માટે અધ્યતન લાઈબ્રેરીનો નિર્માણ કરવામાં આવી રહ્યું છે. રાજ્યમાગી તેમજ દરેક ગ્રામ્ય માગી સુગમ્ય અને તે માટે કાર્ય હાથ ધરવામાં આવી રહેલ છે. વધુમાં ગંગનો પાણી ગંગમાં રોકવા માટે જિલ્લાની પાંચેય નદીઓ ઉપર નાના કેમો બનાવવામાં આવનાર છે. હાલ ઘોઘાલી ઘાટમાર્ગમાં સિરીઝ વાર્ણસ કુલ રૂપિયા ૫૭. ૪૭ કરોડના પર્યે નિર્માણ થનાર પાંચ વિયરો બનાવવામાં આવી રહ્યાં છે. તેમજ ગંગ જિલ્લામાં શ્વેત કાંતિ લાવવા માટે સિંચાઈની સુવિધા ઉપલબ્ધ કરવાની દિશામાં કાર્ય ચાલુ છે. આમલ તાલુકાના મણતદ્વાર શ્રી રત્નની વૃષ્ટવે પછાત ઉપસ્થિત તમામ લોકોને સરકારી યોજનાઓનો લાભ લેવાં જણાવ્યું હતું.

આ શિબિરમાં લાભાર્થીઓને મમતા કીટનું વિતરણ, બ્હાલી દીકરીનો કુકમ, ગંગા સ્વરૂપા યોજના, નુદ સહાય યોજના સહિતની

વિલાણકારી યોજનાઓના લાભો તથા સેવાઓ પૂરી લાગવામાં આવી હતી. અમરિયાના શ્રી શ્રી વિજયભાઈ દેટેલે વિવિધ સ્તોત્રની મુલાકાત લેતા લાભાર્થીઓ તેમજ લાભ આપનાર જે તે વિભાગના અધિકારીઓ સાથે સંવાદ કર્યો હતો.

ચિકટીયા ગામે યોજાયેલ જનકલ્યાણ શિબિર' માં ડાંગ જિલ્લા કલેક્ટર મેન.ડી.પરમારે પણ શિબિરની વુલુકાકાત લઈ આયોજન વ્યવસ્થા અંગે તાગ મેળવી વધુમાં વધુ લોકો સુધી સરકારી યોજનાઓનો લાભ પહોંચ તે માટે વહીવટી તંત્રના અધિકારીઓને સુચના આપી હતી.

આ પ્રસંગે ડાંગ જિલ્લા સદસ્ય શ્રીમતી શ્રદ્ધાબેન ખરે, તાહલા તાલુકા પંચાયતના સદસ્ય શ્રી શાંતારામભાઈ, ચીકટિયા ગ્રુપ ધામ પંચાયતના સરપંચ શ્રીમતી સીતાબેન ભાવસીંગ, હવનચૌડ ગામના સરપંચ શ્રી હેમંતભાઈ ભોયે, ગાળાના આચાર્યા શ્રીમતી નીનાક્ષીબેન શિક્ષકો તેમજ નોટોરી સંખ્યામાં લાભાર્થીઓ ઉપસ્થિત રહ્યાં હતાં.

આહવાતા: પાંચ: રાજ્યના પ્રત્યેક વર્ગનાગરિકોને ઘરઆંગણે સરકારી યોજનાઓ પારદર્શક લાભ આપવાના ઉદ્દેશ્ય સાથે ડાંગ જિલ્લા વહીવટી તંત્ર દ્વારા ત્રિ-દિવસીય ગ્રામ 'જન કલ્યાણ શિબિર' જે ચિકિટીયા ગામથી ગુજરાત વિધાનસભાના નાયબ મુખ્ય દંડક વિજયભાઈ પટેલના હસ્તે પ્રારંભ કરવામાં આવ્યો છે. જિલ્લા પંચાયતની આહવા/સોટમાં સમાવિષ્ટ ચિકિટીયા પ્રાથમિક શાળા ખાતે આયોજિત આ વિશેષ શિબિરમાં વહીવટી તંત્ર દ્વારા સ્થળ પર જ કલ્યાણકારી યોજનાઓના લાભો નાગરિકોને એનાયત કરવામાં આવી હતા.

આ શિબિર આહવા તાલુકામાં સમાવિષ્ટ ચિકિટીયા ગામના એક સામાન્ય પરિવાર માટે સુખદ આશીર્વાદ સમાન સાબિત થઈ છે. ચિકિટીયાના ગામના સોનલબેન અશોકભાઈ વળવીની અઢી વર્ષની બ્લાલસોથી દીકરા શ્રીધીને રાજ્યના મહિલા અને બાળ વિકાસ વિભાગની 'બ્લાલી દીકરી યોજના'નો મંજૂર પત્ર સ્થળ પર જ એનાયત કરાતા વળવે પરિવારને ખુશીઓની ભેટ મળી હતી.

દીકરીના જન્મથી લઈને તેના પુખ્ત વય

તેમણે વધુમાં આનંદ વ્યક્ત કરતા કહ્યું કે, જ્યારે તંત્ર પોતે જનતાના દ્વાર સુધી આવીને એક જ સ્થળે તમામ પ્રક્રિયા પૂરી કરી આપે છે, ત્યારે સાચે જ ગરીબ કલ્યાણનો હેતુ સાચક થાય છે. આ યોજના હેઠળ દીકરી શ્રીધીને અલગ-અલગ તબક્કે કુલ રૂ. ૧.૧૦ લાખની સહાય સીધી બેંક ખાતામાં મળવાની લોકાર્થી તેનું ભવિષ્ય હવે એકદમ સુસ્થિત છે. જેથી રાજ્ય સરકાર અને ડાંગ જિલ્લા વહીવટી તંત્રનો હૃદયપૂર્વક આભારી છીએ.

નાંધનીય છે કે, લાભાર્થી દીકરી જ્યારે પ્રથમ પોરણમાં પ્રવેશ મેળવશે ત્યારે રૂ. ૪,૦૦૦, ત્યારબાદ નવમા પોરણમાં પ્રવેશ સમયે રૂ. ૬,૦૦૦ અને દીકરી ૧૮ વર્ષની પુખ્ત વયની થાય ત્યારે ઉચ્ચ શિક્ષણ અથવા લગ્ન સહાય તરીકે એકીસાથે રૂ. ૧,૦૦,૦૦૦ મળીને કુલ રૂ. ૧,૧૦,૦૦૦ની સહાય ટિકરીના બેંક ખાતામાં ઓનલાઈન ડાયરેક્ટ બેંક ટ્રાન્સફર (???)ના માધ્યમથી સીધી જ જમા થશે. આ ઈતિહાસ પ્રક્રિયાના કારણે વ્યેવિધિઓ કે ગેરરીતીનો કોઈ શક્યતા રહેતી નથી અને પૂરેપૂરો લાભ સીધો લાભાર્થીને મળે છે.

**સાપુતારા પ્રદર્શન કેન્દ્ર ખાતે
વૃક્ષારોપણનો ઉપક્રમ આગળ વધારાયો**

આવા: તા. ૧૫: રાજ્ય પ્રદેશન ક
સરકારના માહિતી વિભાગ બાળવૃક્ષો
હસ્તકના સાપુતારા સ્થિત વાવેતર
પ્રદર્શન કેન્દ્ર ખાતે પર્વોવરણ અને સંવેદ
સંરક્ષણ એ હરિયાળા સંભાળ
ગુજરાતના સંકલ્પને સાકાર લેવામાં
કરવા વૃક્ષારોપણ કાર્યક્રમ પ્રસંગે
યોજાયો હતો. દ્વારા રોપા
કાર્યક્રમ દરમિયાન તેમની વૃ

ના પોરંસરમાં કાળજી લેવામાં આવી હતી.
રોપાઓનું પ્રદર્શન કેન્દ્ર ખાતે
તેના જતન મુલાકાતે આવતા પ્રવાસીઓ
માટે નિયમિત અને નાગરિકોમાં પર્યાવરણ
પ્રધેય જાગૃતિ ફેલાવે તેમજ
આ વૃક્ષારોપણનું મહત્વ
ના કર્મચારીઓ સમજાય તે હેતુથી આ
ને પાણી પાઠ ઉપક્રમ હાથ ધરવામાં
માટે જરૂરી આવ્યો હતો.